

No
Departmental
Enquiry

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AMMEDABAD BENCH
~~NEW W.D. EX-100~~

IN M.A./317/ of 1991
IN C.A. No. 8 of 1989
IN O.A. No. 481 of
~~Ex-AoNex~~

1988



DATE OF DECISION 12.9.1991

Shri D. M. Naik

Petitioner

Shri M.R. Anand

Advocate for the Petitioner(s)

Versus

State of Gujarat & Ors.

Respondent

Shri P.M. Raval

Advocate for the Respondent(s)

Shri R.J. Oza

CORAM :

The Hon'ble Shri P.C. Jain

: Member (A)

The Hon'ble Shri S. Santhana Krishnan

: Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(5)

Shri D.M. Naik,
Conservator of Forest,
JAMNAGAR.

: APPLICANT

(Advocate : Shri M.R. Anand)

VS.

1. State of Gujarat, through
Shri G. Subbarao, or his successor
in office,
Forest Department,
Secretariat,
GANDHINAGAR.

2. Union of India,
Department of Environment & Forest,
Paryavaran Bhavan,
C.G.O. Complex,
Lodhi Road,
NEW DELHI.

: RESPONDENTS.

(Advocate : Shri P.M. Raval
Shri M.J. Oza)

CORAM : Hon'ble Shri P.C. Jain

: Member (A)

Hon'ble Shri S. Santhana Krishnan : Member (J)

M.A./317/91

IN C.A./8/89

IN O.A./481/88

O R D E R

Date : 12.9.1991.

Per : Hon'ble Shri P.C. Jain

: Member (A)

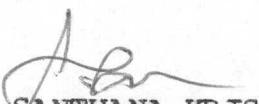
Petitioner present in person in M.A./317/91.

Shri R.J. Oza, counsel for respondent No. 1 present.

2. We have heard the petitioner and have also perused the aforesaid miscellaneous application. The petitioner through this miscellaneous application has undoubtedly sought to initiate proceedings for contempt of court. As such, this miscellaneous application is not maintainable and the applicant will need to file Civil Contempt

Petition in accordance with the relevant law and rules.

The petitioner prays for withdrawal of M.A./317/91 with permission to file Civil Contempt Petition in accordance with the Rules, if so advised. M.A./317/91 is accordingly dismissed as withdrawn. The petitioner will be free to file Civil Contempt Petition in accordance with the law and Rules. No orders as to costs.


(S. SANTHANA KRISHNAN)
Member (J)

Clear 12/19/91
(P.C. JAIN)
Member (A)

*Ani.

C.A./8/89

in

M.A./933/88

in

O.A./431/88

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

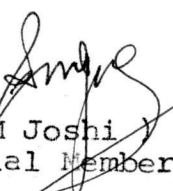
Hon'ble Mr. P.M. Joshi .. Judicial Member

20/02/1989

Heard learned advocates Mr. M.R. Anand and Mr. J.D. Ajmera and Mr. Sandip Shah for Mr. Anil Dave for the applicant and respondents respectively. Issue notice on the respondents to reply why the contempt proceeding should not be started. The reply be filed within a week. The case be posted on 28th February, 1989 for orders. The M.A./933/88 be placed alongwith this contempt application.



(P H Trivedi)
Vice Chairman



(P M Joshi)
Judicial Member

*Mogera